

ITEM NO.1

COURT NO.8

SECTION XV

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A. No.2 in CIVIL APPEAL NO.1601 OF 2005

EMPLOYERS, MGMT., BHURKUNDA COLLIERY, CCL

Appellant (s)

VERSUS

THEIR WORKMAN, KOYLA MAZDOOR SABHA

Respondent(s)

(For modification/clarification of Court's order)

Date: 31/07/2006 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE DALVEER BHANDARI

For Appellant(s)

Mr. Ajit Kumar Sinha, Adv.

For Respondent(s) Mr. S.B. Upadhyay, Adv.

UPON hearing counsel the Court made the following

O R D E R

Let the matter appear six weeks hence. Counter affidavit to be filed within four weeks and rejoinder thereto be filed within two weeks thereafter.

(A.S. BISHT)

(PUSHAP LATA

BHARDWAJ)

COURT MASTER

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